

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'B' BENCH,
NEW DELHI

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No. 1184/DEL/2022
[Assessment Year: 2016-17]

Cargill India Pvt Ltd
Y - 65, Ground Floor
Hauz Khas, New Delhi

Vs.

The Pr. C.I.T.
New Delhi

PAN : AAACC 3269 J

[Appellant]

[Respondent]

Date of Hearing : 06.06.2023
Date of Pronouncement : 06.06.2023

Assessee by : Shri Arun Bhadauria, Adv
Revenue by : Ms. Parmita M. Biswas, CIT-DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

This appeal by the assessee is preferred against the order of the Principal Commissioner of Income Tax [Appeals], Delhi dated 27.03.2022 pertaining to assessment year 2016-17.

2. At the very outset, the ld. AR Shri Arun Bhadauria stated that under instructions, he is withdrawing the appeal.

3. On such concession, the appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee in ITA No. 1184/DEL/2022 is dismissed.

The order is pronounced in the open court on 06.06.2023.

Sd/-

**[ANUBHAV SHARMA]
JUDICIAL MEMBER**

Sd/-

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Dated: 06th JUNE, 2023.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
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Date on which the fair order comes back to the Sr.PS/PS	
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